

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.1363/2004

Monday, this the 31st day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Attara Singh  
s/o Shri Khem Chand  
T.No.305, C7X Northern  
U. Railway, Ghaziabad  
Uttar Pradesh

At present  
Village Sadullapur  
PO Vaidpura  
Distt. Gautam Budh Nagar  
Uttar Pradesh  
(By Advocate: Shri B.S.Jain)

...Applicant

Versus

1. Union of India  
through its Secretary  
Ministry of Railways,  
New Delhi -1
2. DRM  
Railway Zone, New Delhi

..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:-

Learned counsel for applicant has contended that the applicant has been dismissed from service illegally and without any just and sufficient cause. He seeks a direction to reinstate him in service with consequential benefits and exemplary cost.

2. We had put it to the learned counsel for applicant to read to us the order dismissing him from service. Learned counsel informed us that no such order has been given to the applicant.
3. At this stage, therefore, when rights of the respondents are not likely to be affected, we direct

*VS Agg*

(2)

respondent No.2 to provide a copy of any such order to the applicant preferably within one week of the receipt of a copy of this order. In case no such order has been passed, the applicant should be informed in writing.

4. Subject to aforesaid, OA is disposed of. If any grievance still survives, the applicant, if so advised, may take recourse under the law.

*Naik*  
( S. K. Naik )  
Member (A)

*V. Agarwal*  
( V. S. Aggarwal )  
Chairman

/sunil/